1956: Pb. Act XXXVI] THE PUNJAB INSTRUMENTS 397 (CONTROL OF NOISES)

THE PUNJAB INSTRUMENTS (CONTROL OF NOISES) ACT, 1956.

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THE PUNJAB INSTRUMENT (CONTROL OF NOISES) ACT, 1956.

Punjab Act No. XXXVI of 1956.

[Received the assent of the Governor of Punjab on 26th September, 1956 and first published in the Punjab Gazette) Extraordinary), 1956, dated the 1st October, 1956.]

1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by legislation.
1956	XXXVI	The Punjab Instruments (Control of Noises) Act, 1956	Extended to the territories, which, Jimmediately before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union by Punjab Act No. 5 of 1957 ² . Amended by Punjab Act No. 35 of 1960. ⁴ Amended by Punjab Act No. 35 of 1960. ⁴ Amended by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

AN ACT

to control the use and play of instruments such as

loud speakers, microphones and amplifiers.
Be it enacted by the Legislature of the State of Punjab in the Seventh Year of the Republic of India as follows :--

1. (1) This Act may be called the Punjab Instru-

ments (Control of Noises) Act, 1956.

(2) It shall come into force in such areas and on such dates as the ⁵[Central Government] may by notification in the Official Gazette, direct.

Short title and commencement.

(Extraordinary), 1957, page 1658.

*For Statement of Objects and Reasons, see Punjab Government Gazette

¹For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1956, dated the 5th March, 1956,

For Statement of Objections and Reasons, see Punjab Government Gazette (Extracrdinary), 1957, page 339.

For Statement of Objects and Reasons, see Punjab Government Gazette

⁽Extraordinary), 1960, page 1965.

Substituted for the words "State Government" by the Punjab Reorganisa.

Substituted for the words "State Government" by the Punjab Reorganisa. tion (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

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Definition.

- 2. In this Act, unless there is anything repugnant in he subject or context-
 - "Instrument" means a loud speaker, an amplifier sounds as may be declared to be an instrument under this Act by the [Central Government].

Restrictions on use of instruments.

3. No person shall use or operate any instrument in or upon any premises at such pitch or volume as to be audible beyond the precincts thereof except under the written permission of the District Magistrate or any officer authorised by him in this behalf and under such conditions

Limitation on the use of instruments.

4. No person shall use or operate any instrument between ten o'clock in the night and six o'clock in the morning except with the written permission of the District Magistrate or any officer authorised by him in this behalf and under such conditions as may be attached to it.

Fee.

No permission under section 3 shall be given unless the application for permission bears a court fee stamp of the value calculated at the rate of five rupees for every day or part thereof in respect of which the permission is sought:

Provided that where the permission is either refused or given for a period which is less than the one applied for, the amount of fee shall be refunded wholly or proportionately as the case may be.]

nalty

5. Whoever contravenes the provisions of the Act shall be liable to be punished with imprisonment of either description for a term which may extend to six months or with fine which may extend to one thousand rupees or with both.

ences to be nizable.

8[6 Notwithstanding anything contained in the Code of Criminal Procedure, 1898, an offence punishable under this Act shall be cognizable].

¹Substituted for the words 'State Government' by the Punjab Reorganisation (Chahdigarh) (Adaptation of Laws on State and Concurrent Subjects)

^{*}Inserted by Punjab Act No. 35 of 1960.

^{*}Added by Punjab Act No. 42 of 1957.